

BALJIT SINGH
VS
STATE OF PUNJAB

Present: Mr. Prateek Pandit, Advocate
for the applicant-petitioner.

Mr. Joginder Pal Ratra, DAG, Punjab.

(Through Video Conferencing)

Prayer in this application is for preponing the date of the main case which is fixed for 28.10.2021.

The case was last listed on 11.08.2021, when the lawyers had volunteered to abstain from work.

Despite the fact that the Courts are working through virtual mode with great difficulties having lots of connectivity issues, the lawyers resorted to abstain from work on 11.08.2021.

In view of the same, finding no ground for early hearing, the present application is dismissed with cost of Rs. 1,000/-.

Learned counsel for the applicant-petitioner will deposit the aforesaid cost with High Court Legal Services Authority within a period of 15 days from today and after depositing the cost, it will be open for him to recover the same from the Punjab and Haryana High Court Bar Association, Chandigarh and in case the amount is not paid to him, he can claim/adjust the same against his subscription fee/membership fee.

23.08.2021

Waseem Ansari

(ARVIND SINGH SANGWAN)
JUDGE